# **12 NOON PAPERS LAID ON THE TABLE**

## APPROPRIATION AND FINANCE ACCOUNTS

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI) : Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers: —

- (i) The Appropriation Accounts of the Defence Services for the year 1956-57 and Commercial Appendix thereto.
- (ii) The Finance Accounts of the Government of Delhi for the year 1955-56 and the Audit Report, 1956, thereon.
- (iii) The Appropriation Accounts (Posts and Telegraphs) 1956-57 and the Audit Report, 1958, thereon.

[Placed in Library. *See* No. LT-1270/59 for (i) to (iii).]

### HALF-YEARLY REPORT ON THE ACTIVITIES OF THE COIR BOARD FOR THE PERIOD ENDING 30TH SEPTEMBER, 1958

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH) : Sir, I beg to lay on the Table, under sub-section (1) of section 19 of the Coir Indus-cry Act, 1953, a copy of the half-yearly Report on the activities of the Coir Board for the period ending the 30th September, 1958. [Placed in Library. See No. LT-1267/59.]

### NOTIFICATION PUBLISHING AMENDMENT IN CENTRAL SILK BOARD RULES, 1955

SHRI MANUBHAI SHAH; Sir, I also lay on the Table, under subsection (3) of section 13 of the Central Silk Board Act, 1948, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 208, dated the 10th February, 1959, publishing an amendment in the Central Silk Board Rules, 1955. [Placed in Library. See No. LT-1265/59.] General Discussions 3196

### NOTIFICATIONS EMPOWERING DEVELOPMENT OFFICER (METALS) TO MAKE ORDERS UNDER THE ESSENTIAL COMMODITIES ACT. 1955

SHRI MANUBHAI SHAH: Sir, I lay on the Table a copy each of the following Notifications of the Ministry of Commerce and Industry: —

- (i) Notification S. O. No. 250, dated the 27th January, 1959. empowering the Development Officer (Metals) to make orders under section 3 of the Essential Commodities Act, 1955.
- (ii) Notification S.O. No. 291, dated the 31st January, 1959, publishing an amendment in the Notification mentioned at item (i) above.

[Placed in Library.  $Se_e$  No. LT-1266/59 for (i) and (ii).]

#### THE BUDGET (GENERAL) 1959-60 —GENERAL DISCUSSION—contd.

#### MR. CHAIRMAN: Shri Madhava Menon.

SHRI K. MADHAVA MENON (Kerala): Sir, I do not want to speak on many of the provisions of the Budget. But. in the first place, I want to know what the Central Government is doing to supervise the spending of the very large sums of money that they are advancing to the States. *(Interruption.)* I am coming to Kerala. In paragraph 36 of the Finance Minister's speech, it is said:

"In the coming year, loans to State Governments, mostly for enabling them to finance their development schemes, will amount to Rs. 313 crores against Rs. 327 crores . . ."

I am asking whether the Central Government has any machinery or it has made any attempt, to.see how these large sums of money that are being advanced to the States are